



सत्यमेव जयते

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No. 338

Ranchi, Monday, 27th July, 2020

HIGH COURT OF JHARKHAND

Notification

1st June, 2020

No. 20/2020/R&S--In exercise of the powers conferred by Article 227(2) (b) of the Constitution of India, the High Court of Jharkhand, Ranchi hereby insert Rule 376 A in the Civil Court Rules of the High Court of Jharkhand as follows;

“Rule 376A: The fees as referred to in Part-V of the Civil Court Rules of the High Court of Jharkhand shall be collected by court fee stamps or e-payment of Court Fee.”

Aforesaid amendment shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court
(Ambuj Nath)
Registrar General
